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WP-42833-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE ALPESH Y. KOGJE,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 13th OF OCTOBER, 2026WRIT PETITION No. 42833 of 2026

CNR No.: MPHC010761152026

*Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Shubham Mishra - Advocate for petitioner.

*Dr. Siddharth Singh Chouhan - Government Advocate for
respondents/State.*

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ORDER

Per. Hon'ble Shri Justice Alpesh Y. Kogje, Chief Justice

Learned counsel for the State places on record a report which goes on to indicate that the corpus has safely returned to the custody of her family. The documents are placed on record along with the response of the State.

In view of the aforesaid development placed on record by the State and that the corpus has been safely returned to the family, it appears that no further orders are required to be passed in this petition.

At this stage, learned counsel for the petitioner seeks permission to withdraw the present petition with liberty to agitate the issue if any survives.



Accordingly, the writ petition is disposed of as withdrawn with the aforesaid liberty.

(ALPESH Y. KOGJE)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

psm